



2025:DHC:6225-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10753/2025

KRISHAN KUMAR

.....Petitioner

Through: Mr. Varinder Kumar Sharma,
Adv.

versus

UNION OF INDIA & ANR.

.....Respondents

Through: Mr. Ruchir Mishra, SPC with
Mr. Aakash Kumar Singh, GP and Mr.
Mukesh Kumar Tiwari and Ms. Reba Jena
Mishra, Advs.

Major Anish Muralidhar, Army

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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29.07.2025

C. HARI SHANKAR, J.

1. After some hearing, Mr. Varinder Kumar Sharma, learned Counsel for the petitioner seeks leave to withdraw this writ petition with liberty to move the Armed Forces Tribunal¹ as the claim of the petitioner is for *pro-rata* pension which is amenable to jurisdiction of the Tribunal.

2. Leave and liberty is granted as aforesaid. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

JULY 29, 2025/AR

¹ "Tribunal" hereinafter